

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'FRIDAY' : NEW DELHI)**

BEFORE SHRI ANUBHAV SHARMA, JUDICIAL MEMBER
AND
SHRI NAVEEN CHANDRA, ACCOUNTANT MEMBER

S.No.	ITA No. & PAN	A.Y.	Bench	Appellant	Respondent	Present for the Appellant S/Shri/Ms.	Present for the Respondent S/Shri/Ms.
1-5.	1264/Del/2017 955/Del/2016 1265/Del/2017 718/Del/2023 719/Del/2023 (PAN : AEVPG4646M)	2009-10 2011-12 2012-13 2013-14 2015-16	G B G G G	Subodh Gupta, D-3, East Jyoti Nagar, Shahdara, Delhi-93	JCIT, Range-34, New Delhi	V. Rajkumar, Adv.	Rajesh Kr. Dhanista, Sr. DR
6	33/Del/2023 (PAN: ACKPC9646G)	2015-16	C	Inderjeet Singh Chadha, 455, Civil Lines, Moradabad, UP-244001	DCIT, CC-29, New Delhi	None	Rajesh Kr. Dhanista, Sr. DR
7.	5209/Del/2024 (PAN: AYPPS0208P)	2014-15	A	Balwan Singh, H.No. 331, Sector-2, Rohtak	ITO, Ward 1, Rohtak	None	Rajesh Kr. Dhanista, Sr. DR

Date of Hearing	31.012025
Date of Pronouncement	31.01.2025

ORDER

PER ANUBHAV SHARMA, JM

These appeals by the different assesseees are directed against the respective orders of the Ld. CIT(A) relating to aforesaid assessment years.

2. When the appellants' Applications for Special Constitution were called out, nobody attended on behalf of the assesseees mentioned above at Serial No. 6 & 7. However, the Ld. AR, Shri Raj Kumar, Advocate has only attended on behalf of the assesseees mentioned above at Serial No. 1 to 5. It is noted that common contention in all the aforesaid 07 appeals is that all the assesseees have filed their respective

applications for settlement of dispute under the Vivad Se Vishwas Scheme 2024 (DTVSV 2024). Hence, requested to withdraw the aforesaid appeals.

3. Learned Senior DR has no objection.

4. Considering the aforesaid factual matrix, the captioned appeals are consigned to records and treated 'dismissed' as withdrawn.

5. However, the aforesaid is subject to a caveat that in case the dispute relating to* tax arrears for the captioned appeals are not ultimately resolved in terms of the aforestated Act, the appellants (i.e., the assesseees) shall be at liberty to approach the Tribunal for reinstatement of their respective appeals and the Tribunal shall consider such applications appropriately as per law. The respondents (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

6. In view of the aforesaid, all the 07 captioned appeals are consigned to record and, for statistical purposes, are treated as dismissed.

Order pronounced in the Open Court on 31.01.2025.

Sd/-

Sd/-

(NAVEEN CHANDRA)
ACCOUNTANT MEMBER

(ANUBHAV SHARMA)
JUDICIAL MEMBER

SRBhatnagar

Copy forwarded to: -

1. Appellant 2. Respondent 3. DIT 4. CIT (A)
5. DR, ITAT

TRUE COPY

By Order,

Assistant Registrar, ITAT,
Delhi Benches